

control. Instead it should institutionalize ways to strengthen State Water Resources Departments by complementary interventions, capacity buildings, etc. so that they themselves can undertake these activities.

8 Tamil Nadu

- (i) The existing agreements, awards of Tribunal, covenants, etc. should be protected in Inter State River Projects.
- (ii) The project planning of water resources projects having inter-state ramifications including hydro-power projects should be managed by Central Government utilities.
- (iii) The establishment of a permanent Water Disputes Tribunal will be impracticable and ineffective. Further, it will expose the poor understanding of the disputes that arise in several river basins, which are very varied in purport and content.

Assistance to Maharashtra for irrigation facilities

†3718. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any action plan for future has been prepared by the Ministry, keeping in view the rising demand of water for drinking water and irrigation day by day;

(b) if so, the details thereof;

(c) if not, the details of the steps to be taken by the Ministry to address the problem of drought and shortage of drinking water prevailing in Maharashtra and other States;

(d) the acreage area of crop damaged due to the present situation of drought in Maharashtra; and

(e) the amount of funds allocated to that State for generating the irrigation facilities since 2009, till date?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (c) The demand of water assessed for irrigation and drinking water by the National Commission on Integrated Water Resources Development (India) (NCIWRD) is given in the following table:

†Original notice of the question was received in Hindi.

(In BCM)

Sector (High Demand)	2025	2050
Irrigation	611	807
Drinking water	62	111

Water being a State subject, planning, execution, operation and maintenance of water related projects (irrigation and drinking water projects) are being carried out by the State Governments from their own resources and as per their own requirements and priority of works. However, for irrigation, the Ministry of Water Resources provides technical and financial assistance to State Governments under Accelerated Irrigation Benefit Programme (AIBP), Command Area Development and Water Management Programme (CAD&WM) and Repair, Renovation and Restoration of Water Bodies (RRR). Under AIBP, the financial assistance is provided for expeditious completion of on-going irrigation projects which results in creation of storage capacity thereby reducing water crisis in irrigation sector. The financial assistance is provided under the scheme of CAD&WM for efficient use of available water thus increasing availability of water for various uses and the financial assistance is provided under RRR for restoration of lost storage potential of water bodies. All these programmes are being reformed and up scaled during Twelfth Plan.

During water crisis, Ministry of Water Resources takes a review of storage available in reservoirs *vis-a-vis* progress of onset of south west monsoon. Keeping in view possibility of delay in the onset of the monsoon and also uneven spatial distribution which may result in some areas getting less than normal rainfall, the Ministry issues an Advisory to all the State Governments stating *inter-alia* that priority is to be given to drinking water supply and irrigation and judicious use of water may be made. It is also suggested to the State Governments and UTs to make the judicious use of ground water to the extent possible to meet the situation.

(d) As per Ministry of Agriculture, the State Government of Maharashtra reported that 1556316 ha Rabi area had suffered crop loss of 50% or more in 9 drought notified districts.

(e) The Grant released under AIBP, CADWM and RRR to the State of Maharashtra from the year 2009-10 and till date is given below:

(Amount in Crore)

Name of scheme	2009-10	2010-11	2011-12	2012-13
AIBP	1395.386	1812.912	1122.682	840.175
CADWM	34.048	0.000	21.483	4.092
RRR	0.000	0.000	80.530	0.000

Misuse of ground water

3719. DR. T.N. SEEMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Government has received any complaints from the State Governments/NGOs/individuals asking for an enquiry into the alleged misuse of ground water for industrial use by various chemical distilleries, coal, steel and power companies for their projects in few States;

(b) if so, the details thereof and the action taken by Government in this regard;

(c) whether Government has conducted any survey on the ground water quality in various parts of the country;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by Government to improve ground water quality?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Central Ground Water Authority (CGWA) under the Ministry of Water Resources has received 11 complaints since 2009 against Chemical, Distillery, Coal, Steel and Power industries. Out of 11 complaints received, two each are from the States of Uttar Pradesh, Tamil Nadu and Rajasthan and one each from the States of Haryana, Gujarat, Andhra Pradesh, Maharashtra and Odisha. The complaints received by CGWA have been referred to concerned Regional Directors of CGWB